

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 131

COMP.APPL (IBC)/201 (CH)2017

COMP.APPL (IBC)/201 CH)2018

IA(I.B.C)/819 (CH)2023

IA(I.B.C)/820 (CH)2023

In

CP (IB) No. 06/Chd/Chd/2017

(Admitted)

IN THE MATTER OF:

Hind Motors India Ltd.

...Petitioner-Corporate Applicant

Under Section: 10, IBC 2016, 43(1) r/w 44 (1), 66(1)

Rule 11 of NCLT, 2016

Order delivered on 22.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 07.08.2024.

Sd/-

Court Officer

Mamta

22.07.2024.